

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21467 of 2014

[Arising out of Order-in-Appeal No. 62 to 65/2014 dated 31/01/2014
passed by the Commissioner of Central Excise, Bangalore-I (Appeals)]

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No.10, Opp. Sri Vishnu Bhavan,
SJP Road
Bangalore – 560 002

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Bangalore-I**

Post Box No. 5400, C.R Buildings,
Bangalore - 560 001
Karnataka

Respondent(s)

Appearance:

Mr. M.S. Nagaraja, Advocate
1010, 2nd Floor, Above Corporation Bank
26th Main 4th T Block Jayanagar
Bangalore – 560 041
Karnataka

For the Appellant

Mrs. C.V. Savitha, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20572 / 2020

Date of Hearing: 03/09/2020

Date of Decision: 03/09/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **03/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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